

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 412/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking extension of the benefit of graded waiver of Inter-State Transmission System charges to the Petitioner's 100 MW solar power project in terms of the Office Memorandum dated 16.04.2026 issued by the Ministry of Power, Government of India, on account of delay in commissioning of the project occasioned solely due to non-readiness of the associated transmission system.

Petitioner : Litsolaire Energy Private Limited (LEPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **18.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, LEPL
Ms. Priya Dhankar, Advocate, LEPL
Shri Punyam Bhutani, Advocate, LEPL
Ms. Pragya Narain, Advocate, LEPL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking extension of the benefit of graded waiver of ISTS charges to the Petitioner's Project in terms of the Office Memorandum dated 16.4.2026 issued by the Ministry of Power, Government of India, on account of delay in commissioning of the Project occasioned solely due to non-readiness of the associated transmission system. The learned counsel further submitted that while the Fifth Amendment to the Sharing Regulations, 2020, as proposed by the Commission, covers the issues raised in the Petition, the said Amendment is currently at the draft stage. Accordingly, the learned counsel requested the issuance of notice in the Petition.

2. Considering the submissions of the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.



(b) The Respondents to file their replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinders, within five weeks thereafter.

(c) The Petitioner to furnish the present status of its Project, on an affidavit, within three weeks.

3. The Petition will be listed for hearing on **15.12.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)